

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

Compensation Application No.150 of 1999

In the matter of:

Wasan Exports Pvt. Ltd.

...Applicant

Vs.

Canara Bank & Ors.

...Respondents

Appearance: Ms. Mansi Sood, Advocate for the Applicant.

Ms. Khushboo Aggarwal, Advocate for Respondent No.1.

Mr. Mahesh Kasana and Mrs. Aparna Rohatgi,
Advocates for Respondent No.2.

29.04.2019

Today the case is listed for orders on the application filed by the Applicant for summoning of witness to produce documents.

Learned Counsel appearing for Respondent No.1 states that they have already filed their reply to the above application, which is on record.

Learned Counsel appearing for Respondent No.2 moved an application seeking adjournment on the ground of filing the reply to the above application, which is not opposed by the learned counsel for the Applicant.

Respondent No.2 may file reply to the above application with two weeks.

Rejoinders, if any, may be filed within one week thereafter.

As prayed by the parties, list on 22.05.2019 'for orders'.

**[Peeush Pandey]
Registrar**